

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI

(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Ins) No.122/2024
(IA Nos.329 & 330/2024)

In the matter of:

**Mr. B Arjun Govind,
Suspended Director of BGR Energy
Systems Limited**

... Appellant

V

**PVB Sudhakara Rao,
IRP of BGR Energy Systems Ltd.
& Anr.**

...Respondents

Present :

For Appellant : Mr. P.H. Arvindh Pandian, Sr. Advocate,
For Mr.Vishnu Mohan, Advocate

For Respondent : Ms. Mummaneni Vazra Laxmi, Advocate for IRP
Ms. Revathi, Advocate for R2

ORDER
(Hybrid Mode)

10.04.2024:

Heard the Learned Senior Counsel for the 'Appellant' and also heard the Learned Counsels appearing for the Respondents.

It is represented by both sides that the matter has been settled between the parties, which fact is not disputed by the Learned Counsel appearing for the 2nd Respondent. For filing of 'Joint Memo', signed by both parties the matter is adjourned to 15.04.2024. Till then, the 'Impugned Order' dated 03-04-2024 in

CP(IB) No.24/9/AMR/2021 passed by the ‘Adjudicating Authority’/‘Tribunal’ shall remain suspended.

The ‘Office of the Registry’, is directed to ‘List’ the matter, on 15.04.2024 under the same caption.

[Justice M. Venugopal]
Member (Judicial)

[Justice Sharad Kumar Sharma]
Member (Judicial)

[Jatindranath Swain]
Member (Technical)

SE/TM